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## NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CA No. 219/2017 IN CP (IB) NO. 30/Chd/Pb/2017 (Decided matter)

In the matter of:

Maschinen Umwelttechink Transportanlagen

Gesellschaft GMBH.

..... Applicant.

Vs.

M/s. F.M. Hammerle Textiles Limited.

.... Respondent-Corporate Debtor.

Present: Mr. Baljeet Beniwal, Advocate for Mr. Rishi Sehgal, Advocate for

Resolution Professional.

CA No. 219/2017.

This application is filed by the Resolution Professional praying for extension of time for completion of resolution process which is expiring on 23.12.2017. The main reasons stated in the application is non-performance of the duties by the Interim Resolution Professional during the period he was functioning after his appointment. Mr. Mohan Lal Jain who was proposed by the Corporate Debtor was appointed as the Interim Resolution Professional vide order dated 27.06.2017 when the order of admission was passed declaring moratorium.

The matter was placed in the meeting of Committee of Creditors held on 22.11.2017 and a resolution (Annexure A-4) was passed according approval for filing of application before the Adjudicating Authority for extension

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of period for 90 days more under sub-section (2) of Section 12 of the

Insolvency and Bankruptcy Code, 2016.

In view of the above, the application is allowed and the period of

completion of interim resolution process is extended by another 90 days in

terms of sub-rule (2) of Rule 12 of the Insolvency and Bankruptcy Code, 2016.

Copy of this order be conveyed to the Resolution Professional at his e-

mail by the Registry. Copy of this order be also collected by the learned

counsel for the applicant for handing it over to the Resolution Professional. CA

No. 219/2017 stands disposed of.

Looking into serious nature of allegations levelled with regard to

non-performance of his duties by the Interim Resolution Professional, the

matter seems to be of concern. Notice be issued to Mr. Mohan Lal Jain, who

was appointed as the Interim Resolution Professional for 22.12.2017 by

sending copy of this application calling upon him to explain his position with

regard to the allegations levelled in the application for taking further action in

the matter. The Resolution Professional is directed to collect notice from the

Registry of the Tribunal and send it to the Interim Resolution Professional

immediately at his e-mail address and file compliance affidavit before the

date fixed. The Registry shall also send the notice along with copy of

application to Mr. Mohan Lal Jain at his e-mail address. The reply, if any, by

Mr. Mohan Lal Jain aforesaid be filed at least two days before the date fixed.

Sd/-(Justice R.P.Nagrath)

Member (Judicial)

December 14, 2017

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